## Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 22 of 2010 & IA No. 28 of 2010

Dated: 7th December, 2010

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson

Hon'ble Mr. V.J. Talwar, Technical Member

Haryana Vidyut Prasaran Nigam Ltd.

... Appellant (s)

**Versus** 

Haryana Electricity Regulatory Commission & Ors.

...Respondent (s)

Counsel for the Appellant(s): Mr. Pratham Kant

Counsel for the Respondent(s): Mr. Anand K. Ganesan &

Mr. Rajesh Monga for R.1

Mr. Baskar for R.3

## **ORDER**

It is represented by the learned counsel for the Appellant that since the matter has been resolved, he seeks permission of this Tribunal to withdraw the Appeal.

Permission is granted. Accordingly, the Appeal is dismissed as withdrawn.

(V.J. Talwar) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

Ts/vs